

FORM A

(Under Regulation 14 of Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF STAKEHOLDERS OF CLOUDSYNAPPS INDIA PRIVATE LIMITED

Particulars	Details
1.Name of Corporate Debtor	Cloudsynapps India Private Limited
2.Date of Incorporation	24/09/2018
3.Authority under which incorporated/registered	ROC, Gwalior
4.Corporate Identity Number (CIN)	U74999MP2018PTC046668
5.Registered Office Address and principal office of corporate person	IT Plaza, E-8, Gulmohar Colony, Bhopal 462039, Madhya Pradesh
6.Liquidation Commencement Date	08/01/2026
7.Name, address, email, telephone no. and and registration number of the Liquidator	Mayuri Daga 194, Om Shiv Colony, Lalghati, Bhopal 462030 cloudsynapps@gmail.com 9893640476 Reg No.-IBBI/IPA-003/IPA-ICAI-N-00459/2024-2025/14467
8.Last Date for Submission of Claims	07/02/2026
9.Relevant Forms	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Cloudsynapps India Private Limited has commenced voluntary liquidation on 8th January 2026.The stakeholders of **Cloudsynapps India Private Limited** are hereby called upon to submit their claims with proof on or before 7th February 2026 to the Liquidator at the address mentioned against entry no 7. The Financial creditor shall submit their proof of claim by electronic means only. All stakeholders may submit the proof of claim in person,by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.



Mayuri Daga

Mayuri Daga
Liquidator of Cloudsynapps India Private Limited
Reg No. IBBI/IPA-003/IPA-ICAI-N-00459/2024-2025/14467

AFA: AA3/14467/02/311226/301457 Valid upto 31/12/2026

Date: 12/01/2026

Place: Bhopal

प्रपत्र – A

(दिवाला एवं शोधन अक्षमता बोर्ड ऑफ इंडिया
(स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 के विनियम 14 के अंतर्गत)

क्लाउडसाइन्स इंडिया प्राइवेट लिमिटेड के हितधारकों के संज्ञान हेतु

विवरण	जानकारी
1. कॉर्पोरेट देनदार का नाम	क्लाउडसाइन्स इंडिया प्राइवेट लिमिटेड
2. निगमित होने की तिथि	24/09/2018
3. निगमित/पंजीकरण प्राधिकरण	ROC, ग्वालियर
4. कॉर्पोरेट पहचान संख्या (CIN)	U74999MP2018PTC046668
5. पंजीकृत कार्यालय का पता	आईटी प्लाज़ा, ई-8, गुलमोहर कॉलोनी, भोपाल – 462039, मध्य प्रदेश
6. परिसमापन प्रारंभ तिथि	08/01/2026
7. परिसमापक का विवरण	मयूरी डागा 194, ओम शिव कॉलोनी, लालघाटी, भोपाल – 462030 ई-मेल: cloudsynapps@gmail.com मोबाइल: 9893640476 पंजीकरण संख्या: IBBI/IPA-003/IPA-ICAI-N-00459/2024-2025/14467
8. दावा प्रस्तुत करने की अंतिम तिथि	07/02/2026
9. प्रासंगिक प्रपत्र	https://ibbi.gov.in/en/home/downloads

सूचना:

यह सूचित किया जाता है कि क्लाउडसाइन्स इंडिया प्राइवेट लिमिटेड ने दिनांक 8 जनवरी 2026 से स्वैच्छिक परिसमापन प्रारंभ कर दिया है। सभी हितधारकों से अनुरोध किया जाता है कि वे अपने दावे आवश्यक साक्ष्यों सहित दिनांक 7 फरवरी 2026 तक परिसमापक को प्रस्तुत करें।

वित्तीय लेनदार अपने दावे केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। झूठे या भ्रामक दावे दंडनीय होंगे।



antank.

मयूरी डागा
परिसमापक

पंजीकरण संख्या: IBBI/IPA-003/IPA-ICAI-N-00459/2024-2025/14467
AFA: AA3/14467/02/311226/301457 (31/12/2026 तक वैध)

दिनांक: 12/01/2026

स्थान: भोपाल

BMC Council clears key civic proposals amid uproar

Bhopal: Three important civic proposals related to Bhopal were passed by a majority vote during the Bhopal Municipal Corporation (BMC) council meeting on Tuesday. The meeting focused mainly on reforms in the water connection system, reduction in marriage registration fees, and implementation of major infrastructure projects under the Amrut 2.0 scheme. However, the proceedings were overshadowed by strong political protests over the issue of beef being found in a municipal slaughterhouse.

Individual water connections: One of the major decisions taken was to provide individual water connections in residential colonies instead of the existing bulk connection system. As per the approved proposal, individual connections will be provided

Beef issue triggers walkout and protests



if more than 70 percent residents of a colony give their consent. This move is expected to make water supply more affordable, ensure transparent billing, and reduce disputes related to water charges.

Marriage registration fees slashed: The council also approved a proposal to drastically reduce marriage registration fees. If an application is submitted within 30 days of marriage, the registration fee will now be just Rs 130. Earlier, with penal-

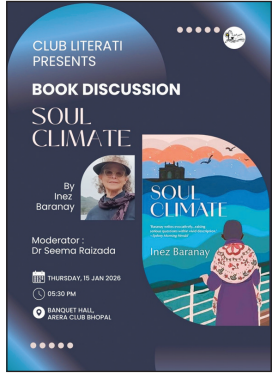
ties, the fee could rise up to Rs 5,000. Even after 30 days, the maximum fee has been capped at Rs 1,100, providing significant relief to citizens. Under the Amrut 2.0 scheme, large-scale projects related to water supply and sewerage will be undertaken in the city.

Meanwhile, the meeting witnessed chaos over the slaughterhouse beef issue. Congress councilors entered the house with posters, demanding the resignation of the mayor and MIC members, and later staged a walkout after lunch. Simultaneously, Hindu organizations protested outside. Urban Administration Minister Kailash Vijayvargiya informed that orders have been issued to suspend municipal veterinary doctor Beni Prasad Gaur.

Discussion on book Soul Climate on Jan 15

Bhopal: A discussion on the book Soul Climate by Australian author Inez Barnway will be held on January 15 at 5.30 pm at Arera Club. The session will be moderated by Seema Raizada.

Soul Climate is an inventive novel exploring the idea of India as a nation through the eyes of Turkish intellectual and freedom fighter Halide Edib, who visits India in 1935 to give lectures. Reconstructed from history, her encounters—including conversations with Mahatma Gandhi—offer a view of a country in formation. A parallel fictional strand follows three young women attending her lectures in Delhi, each at a personal crossroads. The novel deftly blends memoir and fiction to re-examine nationhood, religion, and idealism.



Last date for application for recognition of pvt schools now Jan 20

Bhopal: The State Education Center has issued important instructions regarding the recognition and renewal of recognition for private schools operating under the Right to Education Act. For the academic session 2026-27, all private schools must compulsorily apply online for recognition renewal or new recognition.

According to the order issued by the State Education Center, the earlier

deadline for applications was December 31, 2025, but considering technical and practical difficulties, it has now been extended to January 20, 2026.

The State Education Center has clarified that if any school does not apply online within the stipulated time frame, that school will be considered unrecognized, and the operation of the school will be a punishable offence under Section 18 of the RTE Act.

Cong alleges inaction on fake SC certificates, threatens legal action

By Special Correspondent
Bhopal: The Madhya Pradesh Congress Committee's Scheduled Caste Department State President, Pradeep Ahirwar, on Tuesday accused the state government of shielding influential individuals involved in the alleged use of fake Scheduled Caste certificates.

Addressing a press conference in Bhopal, Ahirwar claimed that fraudulent caste certificates were prepared by powerful people, including the alleged involvement of some IAS officers.

He said that despite



inquiries being conducted in several cases, those implicated were given a "clean chit", raising serious questions about the credibility and intent of the investigations.

Ahirwar further alleged that more than 223 cases related to fake SC certificates are currently pending in the state.

He said that although several have

passed, no concrete action has been taken by the government against the alleged offenders.

Expressing dissatisfaction over the continued delay, Ahirwar said the affected community and the Congress party were now left with no option but to seek judicial intervention. He announced that a writ petition would soon be filed in the High Court to ensure accountability and bring holders of fake SC certificates to justice.



संचालनालय
खेल और युवा कल्याण
टी.टी. नगर स्टेडियम, भोपाल, मध्यप्रदेश
ई-निविदा सूचना



संचालनालय खेल और युवा कल्याण, मध्यप्रदेश, द्वारा 'म.प्र. राज्य खेल अकादमियों के खिलाड़ियों एवं खेल प्रतिযোগिताओं/प्रशिक्षण के दौरान लगने वाली जूडो, कुश्ती, ताईक्वाडो एवं बॉक्सिंग खेल सामग्री/उपकरण क्रय हेतु' निर्माता अथवा उनके अधिकृत प्रतिनिधि जिसे कि कार्य का अनुभव हो, से ई-निविदा आमंत्रित की जाती है। निविदा प्रपत्र व निविदा की विस्तृत शर्तें www.mptenders.gov.in पर उपलब्ध हैं। ई-निविदा प्रकाशन उपरांत निविदा में कोई संशोधन व परिवर्तन किया जाता है तो वह मात्र उपरोक्त उल्लेखित ई-टेंडर पोर्टल पर ही उपलब्ध रहेगा।

म.प्र. माध्यम/123960/2026

संचालक

SGSU organizes Swadeshi Marathon and cultural rally

Bhopal: In a vibrant tribute to Swami Vivekananda's legacy, Scope Global Skills University (SGSU), organized a "Swadeshi Marathon" and Traditional Indian Attire Rally at the Boat Club to mark International Youth Day. The event aimed to instill patriotism, physical fitness, and indigenous pride among the younger generation.

The program commenced with the NSS

"Lakshya Geet," followed by insightful addresses from Chancellor Dr. Siddharth Chaturvedi, Vice-Chancellor Dr. Vijay Singh, and Registrar Dr. Sitesh Kumar Sinha. They emphasized that adopting Vivekananda's philosophy of self-reliance and discipline is vital for nation-building.

A major highlight was the rally featuring nearly 150 NSS volunteers dressed in diverse tradi-

tional attires—including Punjabi, Marathi, Bengali, and Gond—symbolizing the spirit of "Ek Bharat Shreshtha Bharat."

Participants also enjoyed a memorable boating session on the Upper Lake. The event concluded with a vote of thanks by Dean of Student Welfare Dr. Vinod Kumar Sharma, successfully reinforcing the message of youth empowerment and cultural unity.

No recruitment taking place in Livelihood Mission

Bhopal: No recruitment is currently being conducted at any level in the Madhya Pradesh State Rural Livelihood Mission. Misleading information is being spread in various districts through a baseless letter regarding recruitment, which is completely false.

The viral letter is signed in the name of Deputy Secretary Panchayat and Rural Development, S.K. Mishra. However, there is no Deputy Secretary with this name in the department.

This forged letter mentions a reference to Government of India letter number F/2479 dated 27.12.2025, which is completely baseless. No recruitment is being done in the Livelihood Mission, nor is this letter related to the department.

CHANGE OF NAME
I, Shyam Singh R/O lane no. 4 rachna nagar behind siddharth window cooler bhind road gird gwalior Madhya Pradesh (474005) have changed my name to Shyam Singh Yadav for all future purposes.

CHANGE OF NAME
I, BEBA IS MOTHER OF NAME- HYALINGE GAUTAM LIMBADAS, RESIDENT OF VILL-BHAMARE BK, POST-WAGHALI, TEHSIL-CHALISGAON, DIST-JALGAON, STATE- MAHARASHTRA, PIN CODE-424102, HAVE CHANGED MY NAME FROM BEBA TO HYALING BEBABAI LIMBADAS. VIDE AFFIDAVIT DATED 12/01/2026 EXECUTED BEFORE DISTRICT COURT SAGAR M.P.

Public Notice
Notice is hereby given that my clients Shri Arun Singh, Shri Rajendra Singh, Shri Pradeep Singh (sons of Shri Chandrachud Singh Kiledarland Shri Raj Singh Parihar (son of Shri Yuvraj Singh Parihar) residents of Gandhi Nagar Indira Colony, Bhopal, Tehsil & District Bhopal (M.P.) are the lawful owners and in possession of land situated at Khasra No.20118, 20145, and 20115 Area 0.310, 0.106 and 0.220 hect.Total Area 0.636 hect. Mouza Durgawad Tikari, Tehsil & District Bhopal (M.P.). The said land was purchased vide registered Sale Deed dated 18/02/2005, registered as Vol. No. 2842, S.No.1284, executed by Girdharhar Singh Thakur Prasad Awasthi & others in favour of Shri Yogesh Madan S/o Shri Sunderlal Madan. The original registered sale deed has been lost, however the land stands recorded in the name of my clients. The said land was purchased vide Registered Sale Deed dated 18/02/2002, registered as Vol.No. 2394, S.No.1187, executed by Roopanti Alias Roopkumar D/o Thakur Prasad in (W/o L.K.Trivedi) in favour of Smt.Sena Awasthi W/o Surendra Awasthi. The original registered sale deed has been lost, however the land stand recorded in the name of my clients. My clients Shri Arun Singh, Shri Rajendra Singh, Shri Pradeep Singh (sons of Shri Chandrachud Singh Kiledarland Shri Raj Singh Parihar (son of Shri Yuvraj Singh Parihar) intends to create mortgage in favour of Punjab National Bank in respect of the property details of which are given as above. If any person, bank, or financial institution claiming any interest or title in the property or otherwise having any objection, claim or information regarding the said property or sale deed, the same may be submitted in writing with supporting documents at my office within 07 days from the date of publication of this notice. Failing which no claim or objection shall be entertained.
Place: Bhopal Date: 11/01/2026
CHANDRASHEKHAR AZAD TIWARI, Advocate
Chamber No.11, Civil Court, Bhopal, Office: Behind Bharat Petrol Pump, Ganaganoli Colony, Rajpur Road, Bhopal (M.P.) Mob. 99425381750, 8319621704

CHANGE OF NAME
I, ASHOK FATHER OF NAME- VIJAY ASHOK AWALEKAR HOME ADDRESS- VILL-BAMMANAL, POST-VISHNIWADI, TAL-ATHANI, DIST-BELAGAVI, STATE-KARNATAKA, PIN CODE-591232, HAVE CHANGED MY NAME FROM ASHOK TO ASHOK NARAYAN AWALEKAR VIDE AFFIDAVIT DATED 12/01/2026 EXECUTED BEFORE DISTRICT COURT SAGAR M.P.

WEST CENTRAL RAILWAY
OPEN TENDER
ELECTRICAL (GENERAL) BRANCH
The Divisional Railway Manager (Electrical General), West Central Railway, Jabalpur for and on behalf of President of India invites applications on prescribed tender form for the following works- **NIT No.: NIT No. JBP-L-T-42-2025, dated 03.01.2026, Name of work with location:- Provision of Air Conditioning Plant in (i) CORE Building and (ii) GM Building & PREM Building, Approx cost of the work (In Rs.) :- Rs. 65414465.26, Cost of tender from (In Rs.): 0.00, Address of the office from where the tender form can be purchased:- Sr. DEE/Genl./Jabalpur, Earnest Money: Rs. 477100.00, Completion period (In years): 06 Months, Date & Time for submission of tender (Up to 15:00 hrs. on): 27/01/2026, Date & Time for opening of tender (at 15:30 hrs. on): 27/01/2026. Complete details of tender notice available on the Railway website <https://trecps.gov.in/>. Complete tender form can also be down loaded from above website.**
Sd/-
Sr. Div. Elect. Engineer (Genl.)
West Central Railway, Jabalpur


NAME CHANGE
I MADIHA D/O of ANWAR KHAN W/O FARAZ UDDIN, residing at 437 Ashok Vihar colony, near Durga Dham mandir, Ashoka Garden, Huzur Govindpura, Bhopal (M.P.) 462023, I have changed my name MADIHA to MADIHA KHAN for passport issuance and all future purposes as per my 10th mark sheet. I shall hence forth be known and identified by the name MADIHA KHAN.

CHANGE OF NAME
I, BEBITAI IS MOTHER OF NAME- VIJAY ASHOK AWALEKAR, HOME ADDRESS- VILL-BAMMANAL, POST-VISHNIWADI, TAL-ATHANI, DIST-BELAGAVI, STATE-KARNATAKA, PIN CODE-591232, HAVE CHANGED MY NAME FROM BEBITAI TO BEBITAI ASHOK AWALEKAR VIDE AFFIDAVIT DATED 12/01/2026 EXECUTED BEFORE DISTRICT COURT SAGAR M.P.

CHANGE OF NAME
MY old name was Burhanuddin, I have Changed my name, my new name is now & called by "Burhanuddin Mohammed Lokhandwala".
Add: H. No.1, Ward No.08, Kazipura, Near Bohra Masjid, Shujalpur, Dist-Shajapur, Pin code-465333, (MP)

नाम परिवर्तन
मै सैयदा जुवेरिया कादरी (Syeda Juvieria Quadri) पुत्री सैयद वाजिद कादरी (Syed Wajid Quadri) आयु वयस्क, निवासी- एन नं. 34, नीलम कॉलोनी, डी मार्ट के पास (विली टॉकीज) तहसील हुजूर, जहांगीराबाद, भोपाल म.प्र.-462008, मेरे पासपोर्ट में मेरे नाम जुवेरिया कादरी (Juvieria Quadri) दर्ज है, किन्तु मेरे आधार कार्ड व अन्य दस्तावेजों के अनुसार मेरा नाम सैयदा जुवेरिया कादरी (Syeda Juvieria Quadri) है. मैं इसी नाम से जानी व पहचानी जाती हूं. मेरे उपरोक्त नाम के संबंध में कोई भी विवाद होता है तो इसकी सम्पूर्ण जिम्मेदारी मेरी होगी.

नाम परिवर्तन
REHANA ALI W/O ZAMURUDDIN ALI आयु वयस्क निवासी- म.नं. 44 अहाला मनकथा पुल बोगदा भोपाल, मेरे पासपोर्ट में पहले मेरा नाम दर्ज था, जो कि बदल कर मेरा नाम REHANA ZAMURUDDIN ALI हो गया है. अब मेरे दस्तावेज में मेरा नाम यही है. अब इसी नाम से जानी व पहचानी जाऊंगी. आगे भविष्य में इसको लेकर कोई वाद-विवाद होता है तो इसकी जिम्मेदार स्वयं मैं रहूंगी।

FORM A
(Under Regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF STAKEHOLDERS OF CLOUDSNAPPS INDIA PRIVATE LIMITED

PARTICULARS	DETAILS
1. Name of Corporate Debtor	Cloudsnapps India Private Limited
2. Date of Incorporation	24/09/2018
3. Authority under which incorporated/ registered	ROC, Gwalior
4. Corporate Identity Number (CIN)	U74999MP2018PTCO46668
5. Registered Office Address and principal office of corporate person	IT Plaza, E-8, Gulmohar Colony, Bhopal 462039, Madhya Pradesh
6. Liquidation Commencement Date	08/01/2026
7. Name, address, email, telephone no. and registration number of the Liquidator	Mayuri Daga 194, Om Shiv Colony, Lalghati, Bhopal 462030 cloudsnapps@gmail.com 9893640476 Reg No.-IBBI/PA-003/IPA-ICAI-N-00459/2024-2025/14467
8. Last Date for Submission of Claims	07/02/2026
9. Relevant Forms	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Cloudsnapps India Private Limited has commenced voluntary liquidation on 8th January 2026. The stakeholders of Cloudsnapps India Private Limited are hereby called upon to submit their claims with proof on or before 7th February 2026 to the Liquidator at the address mentioned against entry no 7. The Financial creditor shall submit their proof of claim by electronic means only. All stakeholders may submit the proof of claim in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

SD/-
Mayuri Daga
Liquidator of Cloudsnapps India Private Limited
Date: 12.01.2026 Reg No. IBBI/PA-003/IPA-ICAI-N-00459/2024-2025/14467
Place: Bhopal AFA: AA3/14467/02/311226/301457 Valid upto 31/12/2026

CAPRI GLOBAL HOUSING FINANCE LIMITED
Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai- 400013, **Circle Office :-** 9B, 2nd Floor, Pusa Road, New Delhi-110060

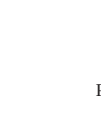
APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower (s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

S. No. Name of the Borrower(s) N. / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1. Loan Account No. LNH1AST000074140 (Old) 50300000643697 (New) of our Ashta Branch) Chandrasingh Malviya (Borrower) Mrs. Gayatri Bai Malviya (Co-Borrower)	All that Piece and Parcel of Property having land and building being Khasra No. 55/1, Area admeasuring 959.73 Sq. Ft. i.e., 89.19 Sq. Mtrs., Ward No. 1, Dorabad, Ashta, District- Sehore, Madhya Pradesh - 466116 Bounded As Follows:North: Land of Amar Singh, South: Road 20 Feet, East: Land of Arif, West: Others Property	09-10-2025 Rs. 990854/-	08.01.2026

Place : SEHORE
Date : 14-JAN-2026
Sd/- (Authorised Officer)
For Capri Global Housing Finance Limited (CGHFL)



सरकार भारत
GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT & ENTREPRENEURSHIP



Government of India
Ministry of Corporate Affairs
Centre for Processing Accelerated Corporate Exit (C-PACE)
IICA Building, 7th Floor,
Plot P-6.7.8, Sector-5, IIT Mandi Manesar,
Gurgaon, Haryana - 122050.
Email: roc.cpace@mca.gov.in

FORM No. STK -66
PUBLIC NOTICE
[Pursuant to sub-section (2) and sub-section (4) of section 248 of the Companies Act, 2013 and rule 7 of the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016]
Public Notice:ROC/C-PACE/STK-2/248(2)/2025-26/1713
Reference:
In the matter of striking off or removal of names of (4) companies in the state of Madhya Pradesh under section 248 of the Companies Act, 2013 in respect of:

S.No.	Work Item	CIN	Company Name
1	AC0375723	U45200MP2012PTCO28583	SHUBH-LAABH DEVBUILD PRIVATE LIMITED
2	AB9693313	U74999MP2018OPCO46187	PAVESTONE INDIA ELECTRICALS (OPC) PRIVATE LIMITED
3	AC0919139	U63030MP2021PTCO58450	REVA MILLENNIAL PRIVATE LIMITED
4	AB9340515	U47912MP2024PTCO73948	RHINERISE SOLUTIONS PRIVATE LIMITED

2. Notice is hereby given that the Registrar of Companies had received applications from the above-mentioned companies under section 248(2) of the Companies Act, 2013 for removal of its/their name (s) from the register of companies either on the ground that they have failed to commence business within one year of their incorporation or on the ground that the company(ies) is/are not carrying on any business or operation for a period of two immediately preceding financial years and has/have not made any application(s) within such period for obtaining the status of a dormant company under section 455 of the Companies Act, 2013 or the company(ies) have obtained the status of dormant company/subscribers to the memorandum have not paid the subscription which they had undertaken to pay at the time of incorporation of a company and a declaration to this effect has not been filed within one hundred and eighty days of its incorporation under subsection (1) of section 10A/ have not been carrying on any business or operations, as revealed after the physical verification carried out under sub-section (9) of section 12, but it/they do not wish to continue its/their registration as companies and have, therefore, requested for removal/strike off of its/their names from the register of companies.

3. Accordingly, the Registrar of Companies proposes to remove or strike off the names of the above-mentioned companies from the Register of Companies.

4. Any person objecting to the proposed removal or striking off name of the companies from the register of companies may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.

CBC 07123/11/0593/2526

Irkan Tirkeyar
Deputy Registrar
Centre for Processing Accelerated Corporate Exit